



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3457]

MONDAY, THE 7th DAY OF SEPTEMBER 2026

PRESENT

THE HONOURABLE SRI JUSTICE HARINATH.N

WRIT PETITION NO: 11877, 5969, 5970 and 5972 of 2023

WP.No.11877 of 2023

Between:

- 1.KOTAPATI MARTHAMMA, W/O. K CHANDRA SHEAKAR, AGED ABOUT 49 YEARS, OCC. AGRICULTURE, R/O. H.NO.4/27, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 2.SMT. KOTAPATI SUVARTHAMMA,, W/O. K.RAMESH, AGED ABOUT 50 YEARS, OCC. AGRICULTURE, R/O. H.NO.34/130, SANTHINAGAR, MUTHUKURU (V), ATLOOR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 3.SMT. KOTAPATI SAROJINI,, W/O. SRI KOTAPATI BASKAR, AGED ABOUT 48 YEARS, OCC. AGRICULTURE, R/O. H.NO.23/25, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 4.SMT. PONNAPALI LAKSHMIDEVI,, W/O. GURRAYA, AGED ABOUT 50 YEARS, OCC. AGRICULTURE, R/O. H.NO.6-1-48/1, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 5.SRI KOTAPATTI GANGAMMA,, S/O. KOTAPATI NARASHIMHULU, AGED ABOUT 68 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/59, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 6.SMT. NAGADASARI ADI LAKSHUMMA, , W/O. VENKATAIAH, AGED ABOUT 52 YEARS, OCC. AGRICULTURE, R/O. H.NO.6-3-449, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 7.SMT. KOTAPATI ROSHAMMA,, W/O. KOTAPATI NARASHIMLU, AGED ABOUT 73 YEARS, OCC. AGRICULTURE, R/O. H.NO.6/191, SANTHINAGAR, MUTHUKURU (V), ATLOOR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 8.SMT. KOTAPATI OBULAMMA,, W/O. K.PENCHALAIAH, AGED ABOUT 49 YEARS, OCC. AGRICULTURE, R/O.EAST SC COLONY, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 9.SMT. KOTAPATI ADI LAKSHMIAMMA, , W/O. PENCHELAIAH, AGED ABOUT 63 YEARS, OCC. AGRICULTURE, R/O.EAST SC COLONY, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)**AND**

1. THE STATE OF AP, REP. BY ITS PRINCIPAL SECRETARY, SOCIAL WELFARE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
2. THE STATE OF AP, REP. BY ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
3. THE STATE OF AP, , REP. BY ITS PRINCIPAL SECRETARY, CO-OPERATIVE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
4. THE DISTRICT COLLECTOR, (YSR) KADAPA DISTRICT, O/O. KADAPA, ANDHRA PRADESH.
5. THE COMMISSIONER/REGISTRAR OF COOPERATION, CO-OPERATION DEPARTMENT, GUNTUR, AMARAVATHI, ANDHRA PRADESH.
6. THE CHIEF COMMISSIONER OF LAND ADMINISTRATION, REP. BY ITS SPECIAL CHIEF SECRETARY, APIIC HEAD OFFICE, MANGALAGIRI, AMARAVATHI, ANDHRA PRADESH
7. THE REVENUE DIVISIONAL OFFICER, , RDO, BADVEL TALUK/REVENUE DIVISION, KADAPA DISTRICT, ANDHRA PRADESH.
8. THE TAHSILADAR, ATLOOR MANDAL, ATLOOR, KADAPA DISTRICT.
9. THE DISTRICT COOPERATIVE OFFICER/ SPECIAL CATEGORY DEPUTY REGISTRAR, KADAPA, KADAPA DISTRICT, ANDHRA PRADESH.
10. THE DISTRICT SCHEDULE CASTES SERVICE COOP SOCIETY LIMITED, REGT.NO.1269, REP. BY ITS CHAIRMAN, D-BLOCK, NEW COLLECTORATE, KADAPA, KADAPA DISTRICT, A.P.
11. THE DISTRICT SCHEDULE CASTES SERVICE COOP SOCIETY LIMITED, REGT.NO.1269, REP. BY ITS EXECUTIVE DIRECTOR, D-BLOCK, NEW COLLECTORATE, KADAPA, KADAPA DISTRICT, A.P.
12. THE ANDHRA PRADESH SCHEDULED CASTES COOPERATIVE FINANCE CORPORATION LIMITED A P S C C F C, REP. BY ITS VICE CHAIRMAN AND MANAGING DIRECTOR, AMARAVATHI, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pray that this Hon'ble Court for issuance of an appropriate Writ, Order, or direction more particularly one in the nature of Writ of Mandamus declaring the inaction of the Respondents in invoking the provisions of Section 12-A of the Andhra Pradesh Co-operative Societies Act, 1964 thereby transferring/converting the ownership rights of the society lands to the petitioners, who are granted with Lease Pattas in the year 1994 and 2003-04,

by collecting the nominal or market value for the lands under the petitioners possession which are situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District, Andhra Pradesh, and b) further inaction of the Respondant No's. 3 to 5 and 9 to 11 not finalizing the proposals that are sent by the then Respondent No.4, 6 and 12 and other authorities vide Ref.no.3020/B/HDC/2003, dated 10.02.2011, Ref.no.3020/B/HDC/2003, dated 10.05.2011, Ref.no. E6/956/2014, dated 11.06.2014, Lr.Rc.No.30201B/HDC/2003, dated 25.06.2014, Letter No.8691/SCP.A1/2011, dated 12.04.2015, Lr.Rc.No.30201B/1-1DC/2003, dated 21.07.2016, ReEno.E3/418/2017, dated 13.04.2017, CCLA's Assn.III(1)690/2017, dated 27.10.2017, Rc.No.3020/B/HDC/2013, dated 24.07.2019 and Rc.No.3020/B/HDC/ 2013, dated 09.11.2019 and Memo No.CAB01-NEIN/285/2022-ADDL-SECY to CM, dated 17.10.2022 and c)not considering the representations made by the petitioners and others on 03.12.2008, 09.04.2015, 09.09.2017, CMPNo.5010/Addl. Secy (MR)/2022, 'dated 10.10.2022 and 28.01.2023. d)and further action of the Respondent No.7 and 8 in trying to Assign and grant pattas to 3rd parties to the subject lands i.e., land admeasuring Ac.207-14 Cents situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District without legally evicting petitioners by following due process of law, as illegal, arbitrary, unjust and discriminatory and contrary to the principles of natural justice, violative of Fundamental Rights guaranteed under Article 14, 19, 21 and 300-A of the Constitution of India and contrary to the provisions of the Andhra Pradesh Co-operative Societies Act, 1964 and rules made therein and e)consequently, direct the Respondents to invoke the provisions of Section 12-A of A.P.Co-operative Societies Act, 1964 and transfer the ownership of land by collecting the nominal or market value for the land from the respective petitioners, who are allotted with the land on lease by the Respondent No's.10 and 11 and pass

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to dispossess the petitioners from their respective lands given under lease in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District, Andhra Pradesh, pending disposal of the above Writ Petition and pass

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.11 to receive the arrears of rent from 2017 to till date and future lease amount from the respective petitioners, pending disposal of the above Writ Petition and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased

Pleased to grant leave to file counter Affidavit of the Respondents in WP No. 11877 of 2023 and pass

Counsel for the Petitioner(S):

1. SRINIVAS BASAVA

Counsel for the Respondent(S):

1. GP FOR REVENUE
2. GANDRALA RATHNA KUMAR SC For APSCCFC LTD
3. GP FOR SOCIAL WELFARE
4. GP FOR COOPERATION

WP.No.5969 of 2023

Between:

1. SRI VEERISETTY SREENIVASULU, S/O. V.VENKATAIH, AGED ABOUT 45 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/25, SANTHINAGAR, MUTHUKURU (V), ATLOOR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
2. SMT. VEERISETTY PADMAVATHI,, W/O. SRI V. VENKATA RAMANA, AGED ABOUT 45 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/25, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
3. SRI VEERISETTY SREELAKSHMI, W/O. SRI V. SREENIVASULU, AGED ABOUT 45 YEARS, OCC. AGRICULTURE, (MOTHER ALLOTTEE) R/O. H.NO.3/25, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
4. SMT. ERASETTI LAKSHMAMMA,, W/O. VEERISETTY VENKATAIAH, AGED ABOUT 72 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/24, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
5. SRI KAKARAKAYALA NARASIMHARAO,, S/O. LATE KAKARAKAYALA LAKSHMAIAH (ORIGINAL ALLOTTEE) AGED ABOUT 35 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/45, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
6. SMT. BOYILLA RAMANAMMA,, W/O. BOYILLA BALAIAH, AGED ABOUT 42 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/52, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH
7. SRI VADAPARTHI SUBRAMANYAM,, S/O. LATE MUSALAIAH, VADAPARTHI PENCHALAMMA (ALLOTTEE MOTHER) AGED ABOUT 38 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/52, SANTHINAGAR, MUTHUKURU (V), ATLOOR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
8. SRI BOYILLA BALAIAH,, (ORIGINAL ALLOTTEE MOTHER) S/O. B.CHENNAIAH @ BALA GURAVAIAH, AGED ABOUT 43 YEARS, OCC. AGRICULTURE, R/O. H.NO.EAST SC COLONY, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

9. SMT. GALI SARASWATHAMMA,, W/O. GALI. OBULESU, AGED ABOUT 35 YEARS, OCC. AGRICULTURE, R/O. H.NO.EAST SC COLONY, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH

...PETITIONER(S)

AND

1. THE STATE OF AP, REP. BY ITS PRINCIPAL SECRETARY, SOCIAL WELFARE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
2. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
3. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, CO-OPERATIVE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
4. THE DISTRICT COLLECTOR, - (YSR) KADAPA DISTRICT, O/O. KADAPA, ANDHRA PRADESH.
5. THE COMMISSIONER/ REGISTRAR OF COOPERATION, CO-OPERATION DEPARTMENT, GUNTUR, AMARAVATHI, ANDHRA PRADESH.
6. THE CHIEF COMMISSIONER OF LAND ADMINISTRATION, REP. BY ITS SPECIAL CHIEF SECRETARY, APIIC HEAD OFFICE, MANGALAGIRI, AMARAVATHI, ANDHRA PRADESH
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12. THE ANDHRA PRADESH SCHEDULED CASTES COOPERATIVE FINANCE CORPORATION LIMITED, (A.P.S.C.C.F.C.), REP. BY ITS VICE CHAIRMAN AND MANAGING DIRECTOR, AMARAVATHI, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue an appropriate Writ, Order, or direction more particularly one in the nature of Writ of Mandamus declaring the a) inaction of

the Respondents in invoking the provisions of Section 12-A of the Andhra Pradesh Co-operative Societies Act, 1964 thereby transferring/converting the ownership rights of the society lands to the petitioners, who are granted with Lease Pattas in the year 1994 and 2003-04, by collecting the nominal or market value for the lands under the petitioners possession which are situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District, Andhra Pradesh, and b) further inaction of the Respondant No's. 3 to 5 and 9 to 11 not finalizing the proposals that are sent by the then Respondent No.4, 6 and 12 and other authorities vide Ref.no.3020/B/HDC/2003, dated 10.02.2011, Ref.no.3020/B/HDC/2003, dated 10.05.2011, Reno. E6/956/2014, dated 11.06.2014, Lr.Rc.No.3020/B/HDC/2003, dated 25.06.2014, Letter No.8691/SCP.A1/2011, dated 12.04.2015, Lr.Rc.No.3020/B/HDC/2003, dated 21.07.2016, Ref.no.E3/418/2017, dated 13.04.2017, CCLA's Assn.111(1)690/2017, dated 27.10.2017, Rc.No.3020/B/HDC/2013, dated 24.07.2019 and Rc.No.3020/B/HDC/ 2013, dated 09.11.2019 and Memo No.CAB01-NEIN/285/2022-ADDL-SECY to CM, dated 17.10.2022 and c) not considering the representations made by the petitioners and others on 03.12.2008, 4) 9.04.2015, 09.09.2017, CMPNo.5010/Addl. Secy (MR)/2022, dated 10.10.2022 and 28.01.2023 d) and further action of the Respondent No.7 and 8 in trying to Assign and grant pattas to 3rd parties to the subject lands i.e., land admeasuring Ac.207-14 Cents situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District without legally evicting petitioners by following due process of law, as illegal, arbitrary, unjust and discriminatory and contrary to the principles of natural justice, violative of Fundamental Rights guaranteed under Article 14, 19, 21 and 300-A of the Constitution of India and contrary to the provisions of the Andhra Pradesh Co-operative Societies Act, 1964 and rules made therein and e) consequently, direct the Respondents to invoke the provisions of Section 12-A of A.P.Co-operative Societies Act, 1964 and transfer the ownership of land by collecting the nominal or market value for the land from the respective petitioners, who are allotted with the land on lease by the Respondent No's.10 and 11 and pass

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Counsel for the Petitioner(S):

1. SRINIVAS BASAVA

Counsel for the Respondent(S):

1. GANDRALA RATHNA KUMAR SC For APSCCFC LTD
2. GP FOR REVENUE
3. GP FOR LAND ACQUISITION
4. GP FOR SOCIAL WELFARE
5. MAHENDRA REDDY
6. GP FOR COOPERATION

WP.No.5970 of 2023

Between:

1. P NARAYANAMMA @ NARAYANAMMA, W/O. P. NARAYANA, AGED ABOUT 44 YEARS, OCC. AGRICULTURE, R/O. H.NO. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
2. SMT. PATHURI SANTHAMMA,, W/O. P. BALA OBAIAH, AGED ABOUT 81 YEARS, OCC. AGRICULTURE, R/O. H.NO. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
3. SRI KOTAPATI NARASIMHULU, , S/O. K. NARASIMHULU, AGED ABOUT 44 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/83, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH. (LATE KOTAPATI GURRAMA - MOTHER -ALLOTEE).
4. SMT. MEDABALA ADILAKSHAMMA,, W/O. PENCHALAIAH, AGED ABOUT 57 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
5. SMT. KOTAPATI SAVITRIAMMA,, W/O. K. NARASAIAH, AGED ABOUT 46 YEARS, OCC. AGRICULTURE, R/O. H.NO. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
6. SINT. BADDALA CHAAMMI,, W/O. B TIRUPALU, AGED ABOUT 53 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
7. SRI BADDALA VENKATARAMANIAH,, S/O. B. VENKATAIAH, AGED ABOUT 43 YEARS, OCC. AGRICULTURE, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH. (ORIGINAL ALLOTTEE WIFE NARASAMMA)
8. SRI BADDALA KONDAMMA,, W/O. B. PENCHAILAIAH, REP. BY HER

HUSBAND SRI B.PENCHAILIAH, AGED ABOUT 43 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

9. SRI ANAKARLA CHINAIHAH, , S/O. A.KESAVALU, AGED ABOUT 73 YEARS, OCC. AGRICULTURE, R/O. HARIJANAWADA, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

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6. THE CHIEF COMMISSIONER OF LAND ADMINISTRATION, REP. BY ITS SPECIAL CHIEF SECRETARY, APIIC HEAD OFFICE, MANGALAGIRI, AMARAVATHI, ANDHRA PRADESH
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Counsel for the Petitioner(S):

- 1.SRINIVAS BASAVA

Counsel for the Respondent(S):

- 1.GP FOR REVENUE
- 2.GANDRALA RATHNA KUMAR SC For APSCCFC LTD
- 3.GP FOR LAND ACQUISITION
- 4.GP FOR SOCIAL WELFARE
- 5.MAHENDRA REDDY
- 6.GP FOR COOPERATION

WP.No.5972 of 2023

Between:

- 1.KAKARAKAYALA SUMATHI, D/O. KAKARAKAYALA PENCHALAI AH, (ORIGINAL ALLOTEE) AGED ABOUT 21 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/46, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 2.SMT. KOTAPATI LAKSHUMMA,, W/O. K.CHANNAIAH, AGED ABOUT 65 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/56, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 3.SRI VADAPARTI NARENDRA,, S/O. V.CHENCHU RATHNAM, AGED ABOUT 29 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/58, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH. (LATE PATTURI PENCHALAMMA GRAND-MOTHER -ALLOTEE).
- 4.SMT. GALI CHITTAMMA,, W/O. GALI OBULAI AH, AGED ABOUT 35 YEARS, OCC. AGRICULTURE, R/O.SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 5.SMT. GALI SALAMMA,, W/O. GALI OBAIAH, AGED ABOUT 52 YEARS, OCC. AGRICULTURE, R/O. H.NO.3/48, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
- 6.SMT. MURUVA OBULAMMA, , W/O. LATE M.CHINNA KONDAIAH, AGED ABOUT 31 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

7. SMT. MURUVA GANESH,, S/O. LATE M.CHINNA KONDAIAH, AGED ABOUT 16 YEARS, REP. BY NATURAL GUARDIAN MOTHER SMT. MURUVA OBULAMMA AGED 31 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
8. SMT. SIRALA UMA MAHESWARI,, W/O. S.VENKATA RAMANA, (ALLOTEE MOTHER - M.VENKATA SUBBAMA), AGED ABOUT 25 YEARS, OCC. AGRICULTURE, R/O. SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.
9. SRI ANAKARLA RAVIKUMAR,, S/O.A.CHINNAIAH, AGED ABOUT 35 YEARS, OCC. AGRICULTURE, (MOTHER- ALLOTEE LATE A SEETAMMA), RIO. HARIJANAWADA, SANTHINAGAR, MUTHUKURU (V), ATLUR MANDAL, KADAPA DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, SOCIAL WELFARE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
2. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
3. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, CO-OPERATIVE DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, ANDHRA PRADESH.
4. THE DISTRICT COLLECTOR, (YSR) KADAPA DISTRICT, O/O. KADAPA, ANDHRA PRADESH.
5. THE COMMISSIONER/REGISTRAR OF COOPERATION, CO-OPERATION DEPARTMENT, GUNTUR, AMARAVATHI, ANDHRA PRADESH.
6. THE CHIEF COMMISSIONER OF LAND ADMINISTRATION, REP. BY ITS SPECIAL CHIEF SECRETARY, APIIC HEAD OFFICE, MANGALAGIRI, AMARAVATHI, ANDHRA PRADESH
7. THE REVENUE DIVISIONAL OFFICER, RDO, BADVEL TALUK/REVENUE DIVISION, KADAPA DISTRICT, ANDHRA PRADESH.
8. THE TAHSILADAR, ATLOOR MANDAL, ATLOOR, KADAPA DISTRICT.
9. THE DISTRICT COOPERATIVE OFFICER/ SPECIAL CATEGORY DEPUTY REGISTRAR, KADAPA, KADAPA DISTRICT, ANDHRA PRADESH.
10. THE DISTRICT SCHEDULE CASTES SERVICE COOP SOCIETY LIMITED, REGT.NO.1269, REP. BY ITS CHAIRMAN, D-BLOCK, NEW COLLECTORATE, KADAPA, KADAPA DISTRICT, A.P.
11. THE DISTRICT SCHEDULE CASTES SERVICE COOP SOCIETY LIMITED, REGT.NO.1269, REP. BY ITS EXECUTIVE DIRECTOR, D-BLOCK, NEW COLLECTORATE, KADAPA, KADAPA DISTRICT, A.P.

12. THE ANDHRA PRADESH SCHEDULED CASTES COOPERATIVE FINANCE CORPORATION LIMITED, (A.P.S.C.C.F.C.), REP. BY ITS VICE CHAIRMAN AND MANAGING DIRECTOR, AMARAVATHI, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order, or direction more particularly one in the nature of Writ of Mandamus declaring the a) inaction of the Respondents in invoking the provisions of Section 12-A of the Andhra Pradesh Co-operative Societies Act, 1964 thereby transferring/converting the ownership rights of the society lands to the petitioners, who are granted with Lease Pattas in the year 1994 and 2003-04, by collecting the nominal or market value for the lands under the petitioners possession which are situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District, Andhra Pradesh, and b) further inaction of the Respondent No's. 3 to 5 and 9 to 11 not finalizing the proposals that are sent by the then Respondent No.4, 6 and 12 and other authorities vide Ref.no.3020/B/HDC/2003, dated 10.02.2011, Ref.no.3020/B/HDC/2003, dated 10.05.2011, Ref.no. E6/956/2014, dated 11.06.2014, Lr.Rc.No.3020/B/HDC/2003, dated 25.06.2014, Letter No.8691/SCP.A1/2011, dated 12.04.2015, Lr.Rc.No.3020/B/HDC/2003, dated 21.07.2016, Ref.no.E3/418/2017, dated 13.04.2017, CCLA's Assn.III(1)690/2017, dated 27.10.2017, Rc.No.3020/B/HDC/2013, dated 24.07.2019 and Rc.No.3020/B/BDC/ 2013, dated 09.11.2019 and Memo No.CAB01-NEIN/285/2022-ADDL-SECY to CM, dated 17.10.2022 and c) not considering the representations made by the petitioners and others on 03.12.2008, 09.04.2015, 09.09.2017, CMPNo.5010/Addl. Secy (MR)/2022, dated 10.10.2022 and 28.01.2023. d) and further action of the Respondent No.7 and in trying to Assign and grant pattas to 3rd parties to the subject lands i.e., land admeasuring Ac.207-14 Cents situated in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District without legally evicting petitioners by following due process of law, as illegal, arbitrary, unjust and discriminatory and contrary to the principles of natural justice, violative of Fundamental Rights guaranteed under Article 14, 19, 21 and 300-A of the Constitution of India and contrary to the provisions of the Andhra Pradesh Co-operative Societies Act, 1964 and rules made therein and e) consequently, direct the Respondents to invoke the provisions of Section 12-A of A.P.Co-operative Societies Act, 1964 and transfer the ownership of land by collecting the nominal or market value for the land from the respective petitioners, who are allotted with the land on lease by the Respondent No's.10 and 11 and pass

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to dispossess the petitioners from their

respective lands given under lease in Sy.No.763 to 775, 777, 779 to 786 and 803 to 809 in Mutukur Village, Atloor Mandal, (YSR) Kadapa District, Andhra Pradesh, pending disposal of the above Writ Petition and pass

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.11 to receive the arrears of rent from 2017 to till date and future lease amount from the respective petitioners, pending disposal of the above Writ Petition and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to file Counter Affidavit of the Respondents in WP.No. 5972 of 2023 and pass

Counsel for the Petitioner(S):

- 1.SRINIVAS BASAVA

Counsel for the Respondent(S):

- 1.GANDRALA RATHNA KUMAR SC For APSCCFC LTD
- 2.GP FOR REVENUE
- 3.GP FOR LAND ACQUISITION
- 4.GP FOR SOCIAL WELFARE
- 5.GP FOR COOPERATION

The Court made the following:

THE HONOURABLE SRI JUSTICE HARINATH.N
WRIT PETITION Nos.11877, 5969, 5970 and 5972 of 2023

COMMON ORDER :

The learned counsel appearing for the petitioners seeks the permission of this Court to withdraw the writ petitions.

2. Permission is accorded.

3. Accordingly, the writ petitions are dismissed as withdrawn. There shall be no order as to costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

JUSTICE HARINATH.N

Dated 07.09.2026
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THE HONOURABLE SRI JUSTICE HARINATH.N

WRIT PETITION Nos.11877, 5969, 5970 and 5972 of 2023
Dated 07.09.2026

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